(11) A copy each of the following Notifications (Hindi and English versions) under section 54 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:

(i) The Tamil Nadu Private Colleges (Regulation) Rules, 1976, published in Notification No. G.O. Ms. 1285 in Tamil Nadu Government Gazette dated the 25th June, 1976.

(ii) G.O. Ms. No. 1286 published in Tamil Nadu Government Gazette dated the 25th June, 1976.

(iii) G.O. Ms. No. 1287 published in Tamil Nadu Government Gazette dated the 25th June, 1976.

(iv) G.O. Ms. No. 2216 published in Tamil Nadu Government Gazette dated the 3rd November, 1976.

(v) G.O. Ms. No. 2477 published in Tamil Nadu Government Gazette dated the 1st December, 1976. [*Placed in Liorary. See* No. LT-190 77].

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1975-76.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report. [*Placed in Library. See* No. LT-191/77].

(13) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Indian Institute of Management, Calcutta for the year 1975-76 within a period of 9 months after the close of the accounting year. [*Placed in Library. See* No. LT-192/77].

(14) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1975-76. [*Placed in Library. See* No. LT—193/77].

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1975-76.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [*Placed in Library. See* No. LT-194/77].

VEGETABLE OIL PRODUCT PROCEDURES (REGULATION AND REFINED OIL, MANUFACTURE) AUDIT ORDER, 1977, TAMIL NADU COOP. SOCIETIES (AMDT.). ACT, 1977, TAMIL NADU COOP. LAND DEVELOPMENT BANK (AMDT.) ACT, 1977, ETC. ETC.

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): On behalf of Shri Mohan Dharia, I beg to lay on the Table:

(1) A copy of the Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 103(E) in Gazette of India dated the 2nd March, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT—195/77].

(2) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:

(i) The Tamil Nadu Co-operative Societies (Amendment) Act, 1977 (President's Act No. 1 of 1977) published in Gazette of India dated the 10th January, 1977.

(ii) The Tamil Nadu Co-operative Land Development Banks (Amendment) Act, 1977 (President's Act No. 2 of

1977) published in Gazette of India dated the 10th January, 1977. [*Placed in Library. See* No. LT-196/77].

(3) (i) A copy of the Annual Report of the Tamil Nadu Civil Supplies Corporation Limited, Madras for the year 1973-74, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Report. [*Placed in Library. See* No. LT-197/77].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:

(i) G.O.Ms. No. 549 published in Tamil Nadu Government Gazette dated the 18th August, 1976.

(ii) G.O.Ms. No. 550 published in Tamil Nadu Government Gazette dated the 18th August, 1976.

(iii) G.O.Ms. No. 731 published in Tamil Nadu Government Gazette dated the 10th November, 1976.

(iv) G.O.Ms. No. 844 published in Tamil Nadu Government Gazette dated the 22nd December, 1976.

(v) G.O.Ms. No. 843 published in Tamil Nadu Government Gazette dated the 22nd December, 1976.

(vi) G.O.Ms. No. 18 published in Tamil Nadu Government Gazette dated the 8th January, 1976. [*Placed in Library. See* No. LT-198/77].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38A of the Tamil Nadu Co-operative Land Development Banks Act, 1934 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:

(i) G.O.Ms. No. 826 published in Tamil Nadu Government Gazette dated the 15th December, 1976.

(ii) G.O.Ms. No. 36 published in Tamil Nadu Government Gazette dated the 9th February, 1977. [*Placed in Library. See* No. LT-199/77].

(6) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (4) and (5) above. [*Placed in Library. See* No. LT-200/77].

(7) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1974-75 along with the statement of Accounts. [*Placed in Library. See* No. LT-201/77].

(8) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-202/77].

(9) A copy of the Tobacco Board (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1576 in Gazette of India dated the 6th November, 1976, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [*Placed in Library. See* No. LT-203/77].

(10) (i) A copy of Notification No. G.O.Ms. 279 published in Tamil Nadu Government Gazette dated the 12th May, 1976 making certain amendment to the Tamil Nadu Weights and Measures (Enforcement) Rules, 1967, under section 43 of the Tamil Nadu Weights and Measures (Enforcement) Act, 1958.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above. [*Placed in Library. See* No. LT-204/77].

(11) A copy of the Certified Accounts (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi, for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [*Placed in Library. See* No. LT-205/77].

(12) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [*Placed in Library. See* No. LT-206/77].

MR. SPEAKER: I wish you had come in time.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I am extremely sorry.

MR. SPEAKER: Item No. 9.

SHRI PRATAP CHANDRA CHUNDER: Sir, Mr. Purushottam Kaushik has already taken your permission. He is in the Rajya Sabha.

MR. SPEAKER: Yes; he has written to me.

ANNUAL REPORT OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA FOR 1975-76 WITH CERTIFIED ACCOUNTS FOR THE YEAR ENDED 31-3-1976, ANNUAL REPORTS OF AIR INDIA AND INDIAN AIRLINES FOR 1975-76, ETC. ETC.

SHRI PRATAP CHANDRA CHUNDER: On behalf of Shri Purushottam Kaushik, I beg to lay on the Table.

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1975-76, under sub-section (2) of section 25 of the International Airports Authority Act, 1971. [*Placed in Library. See* No. LT-207/77].

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1976 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971. [*Placed in Library. See* No. LT-208/77].

(3) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:

(i) Annual Report of the Air India for the year 1975-76.